

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

Excise Appeal No. 51673 of 2017

[Arising out of the Order-in-Appeal No. 99(AK)/CE/JPR/2017 dated 19.06.2017 passed by the Commissioner, Customs & Central Excise (Appeals), Jaipur]

Bohra Nowotex Private Limited

Appellant

VERSUS

**Commissioner of Central Excise And Customs
Central Goods & Service Tax, Jaipur-I**

Respondent

Appearance

Ms. Kainaat, Advocate – for the Appellant

Shri O.P. Bisht, Authorized Representative – for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

Final Order NO. 51705/2021

DATE OF HEARING/DECISION : 05/08/2021.

JUSTICE DILIP GUPTA

Ms. Kainaat, learned Counsel appearing for the appellant states that the discharge certificate under Form-IV has been issued. The appeal is accordingly, dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

RM

